



**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

**NOTIFICATION**

It is notified for all the concerned that the following types of cases Pre-Litigation and pending before Hon'ble High Court wing Jammu shall be taken up before the National Lok Adalat on **14<sup>th</sup> September, 2019 :-**

**Pre-Litigation Cases :**

- (i) NI Act cases under Section 138
- (ii) Bank Recovery cases
- (iii) Labour dispute cases
- (iv) Electricity and water Bills (excluding non-compoundable);
- (v) Others (Criminal Compoundable, Matrimonial and other Civil disputes).

**Pending in the Courts (which are reflected on National Judicial Data Grid):**

- (i) Criminal Compoundable offence
- (ii) NI Act cases under Section 138
- (iii) Bank Recovery cases
- (iv) MACT
- (v) Labour disputes
- (vi) Electricity and water Bills (excluding non-compoundable)
- (vii) Matrimonial disputes;
- (viii) Land Acquisition cases
- (ix) Services Matters relating to pay and allowances and retrial benefits
- (x) Revenue cases
- (xi) Other Civil cases (rent easmentary rights, injunction suits, specific performance suits) etc

Any person/litigant interested in settlement of his/ her case/dispute through the Lok Adalat may approach with the title and number of the case, if the case is:-

Pending before High Court wing Jammu/Srinagar Pre-Litigation Matters	i) Registrar Judicial High Court wing Jammu/Srinagar ii) Secretary HCLSC, Front Office High Court wing Jammu/Srinagar
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by or before **29<sup>th</sup> August, 2019.**

*Sonia*  
**Registrar Judicial** 26/8/19.  
High Court of J&K  
Jammu

No:- HCLSC/Jmu/2019/ 79  
Copy to :-

Datd:- 26.08.2019

1. Incharge e.court, High Court of J&K Jammu for information with the request to upload the Notification on the official website.